



High Court of Tripura
Agartala

Order No. 58

Dated, Agartala, the 8th May, 2014

It has come to the notice of the Hon'ble the Chief Justice that a number of Private Secretaries are not uploading the Judgments to the Local Area Network and Hon'ble the Chief Justice has been pleased to direct all the Private Secretaries to ensure that during the Summer Vacation, 2014 all pending Judgments are uploaded on the Local Area Network.

Any breach of this direction shall be viewed seriously.

By Order,

(A. Debbarma)
Dy. Registrar (Judl.)-cum-CPC

Memo No.F. 40 (21)-HCT/BENCH/REGISTRY/2013-14 16982-7007 the 8th May, 2014
Copy to:

01. The Registrar (Vigilance), High Court of Tripura, Agartala;
02. The Registrar (Judicial), High Court of Tripura, Agartala;
03. The Joint Registrar, High Court of Tripura, Agartala;
04. The Deputy Registrar(s), High Court of Tripura, Agartala;
05. The Assistant Registrar(s), High Court of Tripura, Agartala;
06. The Asstt. Registrar –cum-Secretary to the Hon'ble the Chief Justice, High Court of Tripura, Agartala;
07. The Librarian-cum-RO., High Court of Tripura, Agartala;
08. The Private Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
09. The Private Secretary to the Registrar General, High Court of Tripura, Agartala;
10. The Superintendent(s), High Court of Tripura, Agartala;
11. The Programmer, Computer Section, High Court of Tripura, Agartala. He is directed to upload this order in the website of the High Court of Tripura;
12. The Bench Clerk(s), High Court of Tripura, Agartala;
13. Order File.

(A. Debbarma)
Dy. Registrar (Judl.)-cum-CPC